

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-1471(PB)/2018

IN THE MATTER OF:

M/s. Intec Capital Ltd.	...	Applicant / Petitioner
Vs		
New Print India Pvt. Ltd.	...	Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 06.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. PRADEEP R. SETHI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:	Mr. SP Singh Chawla, Adv.
For the Respondent	Ms. Asiya Khan, Adv.

ORDER

The order dated 02.01.2019 has complied with, as the reply has been filed on 09.01.2019 and the cost has also been paid.

Rejoinder, if any, be filed within one week with a copy in advance to the counsel opposite.

List for arguments on 21.02.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(PRADEEP R. SETHI)
MEMBER(TECHNICAL)